

B. A. No. 086/2020
FIR No. 188/2020
PS: Rajinder Nagar
State Vs. Angad Singh

28.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Pradeep Khatri, Counsel for accused-applicant (through video conferencing)
Ms. Tarannum Cheema, Counsel for complainant (through video conferencing)


Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Angad Singh in case FIR No. 188/2020.

It is jointly submitted on behalf of Ld. counsel for accused-applicant and Ld. counsel for complainant that parties were referred to mediation to explore the possibility of amicable resolution of the dispute on 27.08.2020 and that the mediation proceedings are still pending and parties are to appear before worthy Mediator now on 30.09.2020.

In view thereof, for further proceedings, put up on 09.10.2020.

Interim protection to continue till the next date of hearing.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
28.09.2020

B. A. No. 1323/2020
FIR No. 394/2020
PS: Karol Bagh
State Vs. Nitin Aggarwal
U/s 420/406/509 IPC

28.09.2020

Present: Sh. K.P.Singh, Addl. PP for State with IO (through video conferencing)

Sh. Mehul Gupta, Counsel for accused-applicant (through video conferencing)


Sh. Naveen Sharma, Counsel for complainant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Nitin Aggarwal in case FIR No. 394/2020.

Arguments heard.

For orders/clarifications, put up on 30.09.2020. In the meanwhile, parties are at liberty to file written submissions.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.09.2020

B. A. No. 1347/2020
FIR No. 203/2016
PS: I. P. Estate
State Vs. Mangal Pandey
U/s 323/341/342/427/506/34 IPC

28.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Vishu Sharma, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Mangal Pandey in case FIR No. 203/2016.

Ld. counsel for the accused-applicant submits that the he does not want to press upon the present anticipatory bail application and that the same may be dismissed as withdrawn. It is ordered accordingly.

The application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Mangal Pandey in case FIR No. 203/2016 is dismissed as withdrawn.

Nalaj Umm
(Neelofar Abhija Perveen)
ASJ (Central) DHC/Delhi
28.09.2020

FIR No. 115/2013
PS: Crime Branch
State Vs. Denis Jauregui

28.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for applicant.


Hearing conducted through Video Conferencing.

This is an application on behalf of applicant for issuance of new passport.

Ld. counsel for applicant when contacted on phone for Webex hearing, sought adjournment for today.

Ld. Addl. PP seeks some to verify the status of appeal preferred by the State against the judgment of acquittal.

For consideration, put up on 12.10.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.09.2020

FIR No. 165/2018
PS: Crime Branch
State Vs. Srinivas
U/s 21/29 NDPS Act

28.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Jitender Kumar, Counsel for accused-applicant (through video conferencing)


Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Srinivas in case FIR No. 165/2018.

Arguments heard in part.

Ld. Addl. PP seeks adjournment to go through the file in order to be able to properly argue the matter.

For further arguments, put up on 07.10.2020.


(Neelofar Abida Perveen)
ASJ (Central THC/Delhi)
28.09.2020

FIR No. 100/2013
PS: Lahori Gate
State Vs. Rishi Gupta
U/s 302/307/120B IPC

28.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Mandeep Singh, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for extension of interim bail moved on behalf of accused Rishi Gupta in case FIR No. 100/2013.

Reply is filed by the IO to the effect that the mother of the accused-applicant is no longer found admitted in the hospital, which position has been disputed by Ld. counsel for accused-applicant while submitting that the documents that pertain to the Safdarjung Hospital show that the mother of the accused-applicant is admitted in the hospital on 03.09.2020 and the date of discharge is still blank, meaning thereby mother of the accused is not discharged from hospital.

Ld. Addl. PP submits that the family status of the accused-applicant has been verified and there is elder brother of the accused-applicant and two major nephews residing with the mother of the accused-applicant.

Ld. Counsel for the accused-applicant submits that the brother of the accused-applicant is advised to be quarantined and get himself tested for Covid-19 infection besides other tests and that is why he is not in a position to attend to the mother who is still hospitalized to undergo a heart surgery.


Let further report be called for from the IO in respect of the

N. K. Singh

medical condition of the brother of the accused-applicant and specific report in respect of the mother of the accused-applicant be filed as to whether mother of the accused-applicant is still admitted in the hospital or whether she has been discharged, if so, on what date and period of her stay in the hospital.

For report and further arguments, put up on **03.10.2020**.

Interim bail of the accused-applicant is extended till the next date of hearing on the same terms and conditions.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.09.2020

B. A. No. 1371
E-FIR No. 017036/2020
PS: Hazarat Nizamuddin Railway Station
State Vs. Bilal Ahmed
U/s 379/411 IPC

28.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Brijpal Singh, Counsel for accused-applicant (through video conferencing)

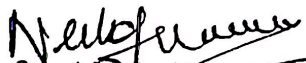
Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Bilal Ahmed in case E-FIR No. 017036/2020.

Ld. Counsel for the accused-applicant submits that he apprehends his arrest the present case FIR as purportedly some disclosure against him has been recorded in this case.

Reply is not filed. Ld. Addl. PP seeks some time to file reply. Let reply be filed on or before the next date of hearing.

For report and consideration, put up on 30.09.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.09.2020

B. A. No. 1373/2020
FIR No. 300/2020
PS: Sarai Rohilla
State Vs. Jitender @ Jeetu
U/s 452/394/397 IPC

28.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Ravinder Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Jitender @ Jeetu in case FIR No. 300/2020.

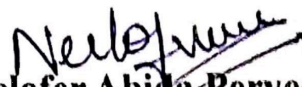
Reply is filed. Same be forwarded to Ld. counsel for accused-applicant.

Arguments heard in part.

Ld. counsel for accused-applicant submits that accused-applicant is not named in the FIR and is implicated only on the basis of disclosure statement recorded of one Pooja.

Record be called for in particular disclosure statements recorded by the IO in this case till date alongwith MLC of Pooja in this case.

For production of record and further arguments, put up on
08.10.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.09.2020

B. A. No. 1372/2020
FIR No. 11/20
PS: ODRS
State Vs. Tashuvil
U/s 370 IPC

28.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Vishalakshi, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.


This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Tashuvil in case FIR No. 11/2020.

Ld. counsel for accused-applicant submits that accused-applicant has been falsely implicated in the present case as the minor who is alleged to have been recovered by the prosecution from the possession of the accused-applicant is in fact the son of the roommate of the accused-applicant namely Saleem, who is resident of Bihar and the father of minor had asked the accused-applicant to take his son along with him to Delhi and that is how he was bringing the minor son of the roommate of accused-applicant to Delhi alongwith with him. Ld. counsel for accused-applicant further submits that father of the accused-applicant has furnished sworn affidavit which is filed alongwith the present application and that he is present in Delhi and is ready to join the investigation, however, IO deliberately till date has not joined the father of the minor in the investigation.

Ld. Addl. PP, on the other hand, submits that investigation is still going on and seeks sometime to obtain further instructions as to whether father of the accused-applicant has been joined in the investigation till date or not.



Further status report be filed on or before the next date of hearing.
For further consideration, put up on 06.10.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.09.2020

B. A. No.1286/2020
FIR No. 253/2019
PS: Prasad Nagar
State Vs. Arun Kumar
U/s 406/411/34 IPC

28.09.2020


Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Arvind Vats, Counsel for accused-applicant (through
video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Arun Kumar in case FIR No. 253/2019.

Today, the matter is listed for orders on bail application, however, ld. counsel for the accused-applicant submits that he does not want to press upon this application at present and that the same may be dismissed as withdrawn as another application for grant of interim bail has been preferred on behalf of accused-applicant. It is ordered accordingly.

The application under Section 439 CrPC for grant of regular bail moved on behalf of accused Arun Kumar in case FIR No. 253/2019 is dismissed as withdrawn.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.09.2020

B. A. No. 1286/2020
FIR No. 253/2019
PS: Prasad Nagar
State Vs. Arun Kumar
U/s 406/411/34 IPC

28.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Arvind Vats, Counsel for accused-applicant (through video conferencing)


Hearing conducted through Video Conferencing.

This is an application seeking interim bail for 45 days on behalf of accused-applicant Arun invoking guidelines issued by High Powered Committee of Hon'ble High Court dated 18.05.2020.

Ld. Addl. PP submits that reply was filed in respect of the regular bail application of the accused-applicant in which no previous involvement was alleged against the accused-applicant.

Let custody certificate alongwith conduct report in respect of the accused-applicant be called for from the Superintendent Jail for the next date of hearing.

For report and consideration, put up on 01.10.2020.


(Neelofer Ahida Perveen)
ASJ (Central) THC/Delhi
28.09.2020

B. A. No. 1020/2020
FIR No. 368/2019
PS: Sarai Rohilla
State Vs. Inder Prakash & Anr.
U/s 498A/406/34 IPC

28.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Ravindra S. Gaira, Counsel for accused-applicant (through
video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused-applicants Inder Prakash and Satendri Devi in case FIR No. 368/2019.

Part arguments heard.

Ld. counsel for the accused-applicant has drawn the attention of the Court to the whatsapp messages exchanged between the complainant and the accused-husband to show that the marriage took place against the wishes of the parental family members ^{and ~~is~~} as one proposed agreement dated 14.02.2019 drawn by the complainant with the instructions of her father in which there is no reference of any istridhan.

Ld. Addl. PP submits that as per reply of IO the custodial interrogation of the accused-applicants who are father in law and mother in law is required in order to recover the istridhan articles and on a query of the Court as whether any list of article is supplied by the complainant and as to whether there are specific allegations of entrustment qua the applicants in the statement of the complainant, Ld. APP submits that reply is received today itself alongwith report and his instructions in respect of list of istridhan articles provided if any


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by the complainant are incomplete and he seeks some more time to go through the file and to obtain instructions from the IO.

It emerges that directions were given to the IO to appear in person. IO has not joined the video conferencing. IO is directed to join the hearing through video conferencing on the next date of hearing in order to assist the Ld. Addl. PP.

Interim protection in respect of the accused-applicant as granted vide order dated 28.8.2020 to continue till the next date of hearing.

For further report if any and consideration put up on 5.10.2020.


(Neelofer Abida Perveen)
ASJ (Central) TFC/Delhi
28.09.2020

B. A. No. 988/2020
FIR No. 188/2020
PS: Rajinder Nagar
State Vs. Sukhsaran Kaur

28.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Pradeep Khatri, Counsel for accused-applicant (through video conferencing)
Ms. Tarannum Cheema, Counsel for complainant (through video conferencing)

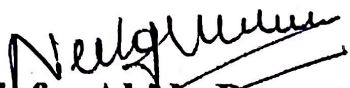
Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Sukhsaran Kaur in case FIR No. 188/2020.

It is jointly submitted on behalf of Ld. counsel for accused-applicant and Ld. counsel for complainant that parties were referred to mediation to explore the possibility of amicable resolution of the dispute on 27.08.2020 and that the mediation proceedings are still pending and parties are to appear before worthy Mediator now on 30.09.2020.

In view thereof, for further proceedings, put up on 09.10.2020.

Interim protection to continue till the next date of hearing.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.09.2020

B. A. No. 987/2020
FIR No. 188/2020
PS: Rajinder Nagar
State Vs. Manjyot Singh

28.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Pradeep Khatri, Counsel for accused-applicant (through video conferencing)
Ms. Tarannum Cheema, Counsel for complainant (through video conferencing)

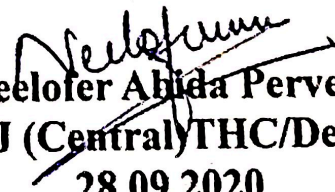
Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Manjyot Singh in case FIR No. 188/2020.

It is jointly submitted on behalf of Ld. counsel for accused-applicant and Ld. counsel for complainant that parties were referred to mediation to explore the possibility of amicable resolution of the dispute on 27.08.2020 and that the mediation proceedings are still pending and parties are to appear before worthy Mediator now on 30.09.2020.

In view thereof, for further proceedings, put up on 09.10.2020.

Interim protection to continue till the next date of hearing.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.09.2020

B. A. No. 985/2020
FIR No. 188/2020
PS: Rajinder Nagar
State Vs. Kripal Singh

28.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Pradeep Khatri, Counsel for accused-applicant (through video conferencing)
Ms. Tarannum Cheema, Counsel for complainant (through video conferencing)

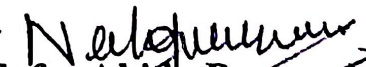
Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Kirpal Singh in case FIR No. 188/2020.

It is jointly submitted on behalf of Ld. counsel for accused-applicant and Ld. counsel for complainant that parties were referred to mediation to explore the possibility of amicable resolution of the dispute on 27.08.2020 and that the mediation proceedings are still pending and parties are to appear before worthy Mediator now on 30.09.2020.

In view thereof, for further proceedings, put up on 09.10.2020.

Interim protection to continue till the next date of hearing.


(Neelofer Abida Perveen)
ASJ (Central) TMC/Delhi
28.09.2020

FIR No. 32/2019
PS Crime Branch
State v. Aash Mohd. @ Aasu
U/s 399/402/34 IPC and 25 of Arms Act

28.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Sumit Saini, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

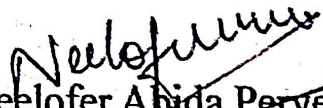
This is an application under Section 439 CrPC for grant of bail of 45 days on behalf of accused Aash Mohd. @ Aasu in case FIR No. 32/2019.

Ld. Addl. PP submits that family status and address of the accused-applicant remains to be verified though the medical record has been found to be genuine as the address mentioned in the application and provided by ld. counsel for the accused-applicant when visited by the IO was found to be locked.

Ld. counsel for the accused-applicant submits that parents of the accused-applicant are very much residing at the address of Sangam Vihar which is a rented premises which were found to be locked as parents had gone to the hospital in connection with ailments of the mother of the accused-applicant.

Let family status and address be verified by the IO.

For report and consideration, put up on 05.10.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
21.09.2020

B. A. No. 1322/2020
FIR No. 143/2020
PS: I. P. Estate
State Vs. Ankit @ Ashu
U/s 356/379/411/34 IPC

28.09.2020

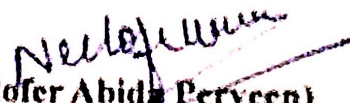
Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. S. K. Pandey, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Ankit @ Ashu in case FIR No. 143/2020.

Arguments heard.

For orders/clarifications, put up at 4 pm.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
28.09.2020

At 4 pm
ORDER

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Ankit @ Ashu in case FIR No. 143/2020.

Ld. counsel for the accused-applicant has contended that accused-applicant has been falsely implicated in the present case and has nothing to do with the present case. That nothing incriminating has been recovered from the possession of or at the instance of accused-applicant. That chargesheet has already been filed and investigation is completed. That accused-applicant has been granted bail in another case FIR No. 452/2020 PS Bharat Nagar, in which case



he was arrested and thereafter on the basis a disclosure recorded is implicated in the present case. that co-accused has already been granted bail in this case. that the case of the accused-applicant and that of the co-accused granted bail is on same footing.


Ld. Addl. PP, on the other hand, submitted that accused-applicant does not have clean antecedents and has 10 previous involvements, that accused-applicant is a habitual offender and that the case of the accused-applicant and that of co-accused is not on same footing also as it is accused-applicant who as the pillion rider had snatched the mobile phone while co-accused was driving the same and the stolen mobile phone is also recovered from him. That accused-applicant refused to participate in the TIP proceedings.

Heard.

The present FIR has come to be registered on the statement of one Sh. Ramavtar alleging that on 17/07/2020 at around 07:45 AM while he was on his way to his office on his bike and had reached at Kotla cut near Bal Bhawan, he stopped his motorcycle, took out his phone and was dialing a number, when two persons came on a bike and snatched his cell phone make Samsung colour Blue and fled away. The accused-applicant was connected to the incident upon recovery of the stolen mobile phone from his possession. The investigation is now complete and chargesheet has been filed in Court, and the co-accused has already been granted regular bail. In such circumstances therefore, the accused-applicant is granted regular bail upon furnishing personal bond with two sureties in the amount of Rs. 30,000/-, each, to the satisfaction of the Ld. Trial Court, and subject to the condition that the accused-applicant shall not indulge in criminal activities of any nature, he shall appear scrupulously on each and every date of hearing in the court and shall not in any manner delay defeat or subvert the

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proceedings, he shall not intimidate, threaten or influence the witnesses or tamper with evidence or interfere with the trial in any manner whatsoever, he shall mention the mobile phone number to be used by him on the bond and shall ensure that the same is kept on switched on mode with location activated and shared with the IO at all times, and shall not change his mobile phone number or his address without prior intimation to the IO, on the 15 the of every month he shall get his presence marked at PS IP State, the sureties shall also intimate about the change in mobile phone number and address to the IO.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.09.2020

B. A. No.1374/2020
FIR No. 141/2020
PS: Kamla Market
State Vs. Gulshan
U/s 379/411/34 IPC

28.09.2020

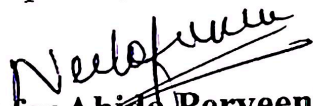
Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Pawan Sharma, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Gulshan in case FIR No. 141/2020.

Reply is filed.

Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.09.2020

At 4 pm
ORDER

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Gulshan in case FIR No. 141/2020.

Ld. counsel for the accused-applicant has contended that accused has been falsely implicated in the present case. That he is in JC since date of his arrest. That investigation is now complete and chargesheet has been filed. That accused-applicant has no connection with the alleged offence. That the recovery has been planted upon the accused-applicant. That accused-applicant has clean antecedents.



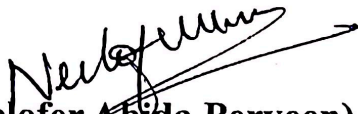
Ld. Addl. PP on the other hand submitted that the accused-applicant has played an active role in the commission of crime. That accused-applicant does not have clean antecedents. That accused-applicant refused to participate in the TIP proceedings. That complainant is yet to be examined and accused-applicant may influence the witnesses in case he is released on bail.

Heard.

It emerges that the present FIR is registered on the statement of Himanshu Singhania alleging that on 15/07/20 at around 4 P.M while he was riding his bike with a pithoo bag containing cash amount of Rs. 20 lacs and was stuck in traffic jam, Rs. 17 lacs were stolen from his pithu bag by unzipping the same. During the investigation, one of the co-accused has been arrested on the basis of secret information as per the reply filed by the IO, and the remaining four accused in this case including the accused-applicant upon the disclosure recorded. Cash amounts are alleged to have been recovered at the instance of the accused so apprehended in this case allegedly as part of stolen cash however there is no allegation that TIP of the cash so recovered was got conducted. Though the accused-applicant is stated to have refused TIP as have the other co-accused however it is pertinent that the complainant nowhere alleged that he could identify the offenders if shown to him, he has alleged that he was driving his bike with the pithu bag and was stuck in a traffic jam when the cash was stolen from the pithoo bag it is not alleged that he had seen any such five offenders take out the cash from the bag. In such facts and circumstances as investigation is stated to be now complete and chargesheet filed, accused-applicant Gulshan is granted regular bail in the present case subject to his furnishing personal bond with one surety in the sum of Rs. 20,000/-, each, to the satisfaction of the Ld. Trial Court, and upon the conditions that the accused-

N. K. Singhania

applicant shall not indulge in criminal activities of any nature, he shall appear scrupulously on each and every date of hearing in the court and shall not in any manner delay defeat or subvert the proceedings, he shall not intimidate, threaten or influence the witnesses or tamper with evidence or interfere with the trial in any manner whatsoever, he shall mention the mobile phone number to be used by him on the bond and shall ensure that the same is kept on switched on mode with location activated and shared with the IO at all times, and shall not change his mobile phone number or his address without prior intimation to the IO, on the 15 the of every month he shall get his presence marked at PS IP State, the surety shall also intimate about the change in mobile phone number and address to the IO.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.09.2020

B. A. No. 1375/2020
FIR No. 141/2020
PS: Kamla Market
State Vs. Aakash @ G. Akash
U/s 379/411/34 IPC

28.09.2020

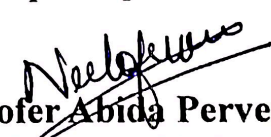
Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Pawan Sharma, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438/439 CrPC for grant of bail moved on behalf of accused Aakash @ G. Akash in case FIR No. 141/2020.

Reply is filed.

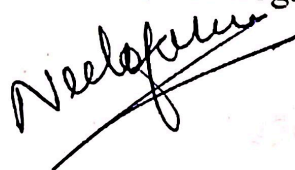
Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.09.2020

At 4 pm
ORDER

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Akash @ G-Akash in case FIR No. 141/2020.

Ld. counsel for the accused-applicant has contended that accused has been falsely implicated in the present case. That he is in JC since 29.07.2020. That investigation is completed and chargesheet has been filed. That accused-applicant has no connection with the alleged offence. That the recovery has been planted upon the accused-applicant. That accused-applicant has clean antecedents. That custodial interrogation of accused is no longer



required.

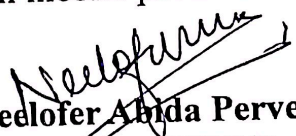
Ld. Addl. PP on the other hand submitted that the accused-applicant has played an active role in the commission of crime. That accused-applicant refused to participate in the TIP proceedings. That complainant is yet to be examined and accused-applicant may influence the witnesses in case he is released on bail.

Heard.

It emerges that the present FIR is registered on the statement of one Himanshu Singhania alleging that on 15/07/20 at around 4 P.M while he was riding his bike with a pithoo bag containing cash amount of Rs. 20 lacs and was stuck in traffic jam, Rs. 17 lacs were stolen from his pithu bag by unzipping the same. During the investigation, one of the co-accused has been arrested on the basis of secret information as per the reply filed by the IO, and the remaining four accused in this case including the accused-applicant upon the disclosure recorded. Cash amounts are alleged to have been recovered at the instance of the accused so apprehended in this case allegedly as part of stolen cash however there is no allegation that TIP of the cash so recovered was got conducted. Though the accused-applicant is stated to have refused TIP as have the other co-accused however it is pertinent that the complainant nowhere alleged that he could identify the offenders if shown to him, he has alleged that he was driving his bike with the pithu bag and was stuck in a traffic jam when the cash was stolen from the pithoo bag it is not alleged that he had seen any such five offenders take out the cash from the bag. In such facts and circumstances as investigation is stated to be now complete and chargesheet filed, accused-applicant Akash G-Akash is granted regular bail in the present case subject to his furnishing personal bond with one surety in the sum of Rs. 20,000/-, each, to the

Neelofar

satisfaction of the Ld. Trial Court, and upon the conditions that the accused-applicant shall not indulge in criminal activities of any nature, he shall appear scrupulously on each and every date of hearing in the court and shall not in any manner delay defeat or subvert the proceedings, he shall not intimidate, threaten or influence the witnesses or tamper with evidence or interfere with the trial in any manner whatsoever, he shall mention the mobile phone number to be used by him on the bond and shall ensure that the same is kept on switched on mode with location activated and shared with the IO at all times, and shall not change his mobile phone number or his address without prior intimation to the IO, on the 15 the of every month he shall get his presence marked at PS IP State, the surety shall also intimate about the change in mobile phone number and address to the IO.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.09.2020

FIR No. 43/2018
PS Sadar Bazar
State v. Ravi Kohli
U/s 302/34 IPC

28.09.2020

This is an application under Section 439 CrPC for grant of bail on behalf of accused Ravi Kohli in case FIR No. 43/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi in the wake of outbreak of covid-19 and on the ground of illness of mother of the accused-applicant.

It emerges that one interim bail application of the accused-applicant filed invoking the Guidelines dated 18.5.2020 has already been considered and dismissed by this Court after calling for the requisite reports and certificates.

Ld. counsel for accused-applicant submits that there is another ground in the application besides the High Powered Committee guidelines that is the illness of the mother of the accused-applicant and she requires surgical intervention for the lump around the shoulder area and requisite documents are annexed.

The medical record is verified. AS per rept the mother of the accused-applicant visited the hospitalⁱⁿ only once and that too as an OPD patient.

Ld. Addl. PP submits that accused has actively participated in the commission of crime i.e. murder, ~~that~~^{as} besides last seen evidence the

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prosecution relies upon scientific evidence connecting the accused-applicant to the murder of the victim in this case. That the previous application filed under the guidelines was considered and rejected. That the mother of the accused-applicant is diagnosed with a lump around her shoulder and surgery has been advised and that the accused-applicant is the only son and has a sister who is married and is living at her matrimonial home and the father of the accused-applicant works as a labourer in a factory.

Heard.

Medical documents of the accused-applicant were got verified. As per report of the IO, mother of accused-applicant once visited OPD of Lady Hardinge Hospital with complaint of swelling on neck. It is further reported that doctor has stated that whether the surgery is required cannot be assessed without re-examination of the mother of the accused-applicant. Interim bail can alone be granted in cases of extreme urgency under extraordinary circumstances when the personal presence of the accused-applicant would be absolutely indispensable. The mother of the accused-applicant has visited the Lady Harding Hospital only once and has not reported for follow up examination and treatment. No concrete medical opinion has been submitted that surgical intervention is required. Further, at present neither the mother of the accused has been hospitalized nor any tentative date has been given for any kind of surgical intervention, besides the accused-applicant, the father of the accused-applicant is capable of taking care of the mother of the accused-applicant. Accused-applicant has a sister also though married. In such facts and circumstances as the mother of the accused-applicant is not hospitalized as on date, no tentative date of

N. S. J.

any kind of surgery is given, at this stage therefore no ground is made ^{out} to grant interim bail to the accused-applicant only on the ground of illness of the mother of the accused-applicant. The present application is accordingly dismissed.

Neelofer
(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.09.2020